

PUNJAB VIDHAN SABHA

Bill No. 1-PLA-2014

THE PUNJAB LABOUR WELFARE FUND

(AMENDMENT) BILL, 2014

A

BILL

further to amend the Punjab Labour Welfare Fund Act, 1965.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Labour Welfare Fund (Amendment) Act, 2014. Short title and commencement.

(2) It shall come into force at once.

2. In the Punjab Labour Welfare Fund Act, 1965, in section 9-A, in sub-section (1), for the words “two rupees” and “four rupees”, the words “five rupees” and “twenty rupees” shall, respectively, be substituted. Amendment in section 9-A of Punjab Act 17 of 1965.

STATEMENT OF OBJECTS AND REASONS

The Punjab Labour Welfare Board was constituted in the year 1974 under the Punjab Labour Welfare Fund Act, 1965 and rules 1966 made thereunder with the object to implement the various welfare schemes for the welfare of labour and their dependent family members working in the registered factories and other establishment in the state.

Under the Punjab Labour Welfare Fund Act, 1965, a Fund has been created for the welfare of the employees. In this Fund presently an employee contributes @ Rs. 2 per month and the employer @ Rs. 4 per month per employee. However, it is felt that the Board is unable to implement all the welfare schemes which it has formulated for the welfare of the workers due to paucity of funds. Hence, in order to improve financial position of Board, it has been proposed to enhance the contribution of employees and employers from the present Rs. 2/- & Rs. 4/- per month to Rs. 5/- & Rs. 20/- per month respectively under clause (1) of section 9-A of the Act. Thus, with a view to achieve this object, it has become essential to carry out necessary amendment in the Act through the Bill.

Hence this Bill.

CHUNNI LAL BHAGAT,

Minister for Labour, Punjab.

CHANDIGARH :

The 4th March, 2014.

VED PARKASH,

Secretary.

N.B.— The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 4th March, 2014 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).